

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
ANGLE INFRASTRUCTURE PRIVATE LIMITED**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	ANGLE INFRASTRUCTURE PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	30th April, 2010
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45400DL2010PTC202194
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Unit No. 201, Elegance Tower, Plot No. 8, Jasola, New Friends Colony, South Delhi, New Delhi, Delhi, India, 110025
6. Insolvency commencement date in respect of Corporate Debtor	19th December, 2024
7. Estimated date of closure of insolvency resolution process	17th June, 2025 (180 days from the date of CIRP order).
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Sarvesh Kashyap Reg. No.: IBBI/IPA-002/IP-N00127/2017-18/10296 AFA Valid Upto : 30.06.2025
9. Address & email of the interim resolution professional, as registered with the board	Kashyap & Associates, 101, Nipun Plaza, Sector-1, (Near Max Hospital) Vaishali, Ghaziabad-201019 Email : sarvesh_dam@yahoo.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Kashyap & Associates, 101, Nipun Plaza, Sector-1, (Near Max Hospital) Vaishali, Ghaziabad-201019 Email : anglecirp@gmail.com
11. Last date for submission of claims	January 2, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Class of Creditors – Allotees under Real Estate Project.
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Mr. Rajesh Kumar Parakh Regn. No.: IBBI/IPA-001/IP-P00272/2017-2018/10516 2. Mr. Rakesh Kumar Jain Regn. No.: IBBI/IPA-002/IP-N00053/2017-18/10105 3. Mr. Alshwarya Mohan Gahrana Regn. No.: IBBI/IPA-002/IP-N00135/2017-2018/10351
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads Physical Address: As above at Sr. No. 10 (b) https://drive.google.com/drive/folders/198VyKbzhHAUSUaPySLb3acoXHw_PN1ik?usp=drive_link

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Angle Infrastructure Private Limited** on **19th December, 2024**.

The creditors of **Angle Infrastructure Private Limited**, are hereby called upon to submit their claims with proof on or before **January 2, 2025** to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No.12, shall indicate its choice of an authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [Allotees under Real Estate Project] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Sarvesh Kashyap

Date : 20.12.2024 Interim Resolution Professional for Angle Infrastructure Private Limited
Place: Ghaziabad Regn. No.: IBBI/IPA-002/IP-N00127/2017-18/10296

प्रपत्र ए

सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

एंजल इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ संबंधित विवरण

1.	कार्पोरेट देनदार का नाम	एंजल इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	30 अप्रैल, 2010
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज-दिल्ली
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U45400DL2010PTC202194
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: यूनिट नं. 201, एलिंगेस टॉवर, प्लॉट नं. 8, जसोला, न्यू फ्रेंड्स कॉलोनी, दक्षिण दिल्ली, नई दिल्ली, दिल्ली, भारत, 110025
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	19 दिसंबर, 2024
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	17 जून, 2025 (सीआईआरपी आदेश की तारीख से 180 दिन)
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	सर्वेश कश्यप पंजी. सं.: IBB/PA-002/IP-N00127/2017-18/10296 एएफए : 30 जून, 2025 तक वैध
9.	अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीबद्ध है	कश्यप एंड एसोसिएट्स, 101, निपुण प्लाजा, सैक्टर-1, (मैक्स हॉस्पिटल के पास) वैशाली, गाजियाबाद-201019 ईमेल : sarvesh_dam@yahoo.com
10.	अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई-मेल	कश्यप एंड एसोसिएट्स, 101, निपुण प्लाजा, सैक्टर-1, (मैक्स हॉस्पिटल के पास) वैशाली, गाजियाबाद-201019 ईमेल : anglecirp@gmail.com
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	02 जनवरी, 2025
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	लेनदारों का वर्ग – रियल एस्टेट परियोजना के अंतर्गत आवंटी
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. श्री राजेश कुमार पारख पंजी. सं.: IBB/PA-001/IP-P00272/2017-2018/10516 2. श्री राकेश कुमार जैन पंजी. सं.: IBB/PA-002/IP-N00053/2017-18/10105 3. श्री ऐश्वर्य मोहन गहराना पंजी. सं.: IBB/PA-002/IP-N00135/2017-2018/10351
14.	(क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	(क) वेबलिंक: https://ibbi.gov.in/home/downloads भौतिक पता: जैसा कि ऊपर क्रम संख्या 10 में बताया गया है (ख) https://drive.google.com/drive/folders/198VyKbzhHAUSUaPySLb3acoXHw_PN1ik?usp=drive_link

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण ने दिनांक 10 दिसंबर, 2024 को एंजल इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है।

एंजल इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण 02 जनवरी 2025 को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

प्रविष्टि संख्या 12 में सूचीबद्ध किसी वर्ग से संबंधित वित्तीय ऋणदाता को फॉर्म सीए में उस वर्ग [रियल एस्टेट परियोजना के अंतर्गत आवंटी] के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 में सूचीबद्ध तीन दिवालियापन पेशेवरों में से किसी एक अधिकृत प्रतिनिधि के रूप में अपनी पसंद का संकेत देना होगा।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/-

सर्वेश कश्यप

दिनांक: 20.12.2024

अंतरिम समाधान प्रोफेशनल, एंजल इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड

स्थान: गाजियाबाद

पंजीकरण सं.: IBB/PA-002/IP-N00127/2017-18/10296

FORM NO. 5
DEBTS RECOVERY TRIBUNAL
600/1, University Road, Near Hanuman Setu Mandir, Lucknow-226007
(Area of Jurisdiction Part of Uttar Pradesh)
Summons for filing & Appearance by Publication
O.A. No. 893 of 2024 Date: 06/12/2024
[Summon to Defendant Under Section 19(3) of the Recovery of Debts due to Banks and Financial Institution Act, 1993 read with Rule 12 and 13 of the Debts Recovery Tribunal (Procedure Rules 1993)]

CANARA BANK
(Branch Sector - 15, Noida) ...**APPLICANT**

VERSUS

M/S AARUHI ENTERPRISES OTHERS ...**DEFENDANTS**

1. **M/S AARUHI ENTERPRISES**,
Through its Proprietor Sumit Aggarwal, Having its Registered Office at First Floor, D-32A, G NO 9KH NO. 761, Vijay Colony Jagjeet Nagar, East Delhi-110053

2. **SUMIT AGGARWAL, S/O Sri Nemchand Agarwal, Add.- 244A/22C, Shivaji Gali, Park Krishna Nagar, Delhi-110051**

...**Defendants**

In the above noted Application, you are required to file reply in Paper Book form in Two sets, along with the documents and affidavit (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel / duly authorized agent after publication of the summons, and thereafter to appear before the Presiding Officer on 20.01.2025 at 10:30 AM failing which the application shall be heard and decided in your absence.

Registrar
Debts Recovery Tribunal, Lucknow

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF COLT NETWORK SERVICES INDIA PRIVATE LIMITED

1. Name of Corporate Person	COLT NETWORK SERVICES INDIA PRIVATE LIMITED
2. Date of incorporation of Corporate Person	23/10/2019
3. Authority under which Corporate Person is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4. Corporate identity number / limited liability identity number of Corporate Person	U64203DL2019FTC356555
5. Address of the registered Office and Principal office (if any) of Corporate Person	Suite No. 20A, 2nd Floor, Gobind Mansion, H Block, Connaught Circus, Connaught Place, New Delhi-110001
6. Liquidation commencement date of Corporate Person	December 19, 2024
7. Name, address, email address, telephone number and the registration number of the Liquidator	Naaveen Narang Add.: H-363, 1st Floor, Vikaspuri, New Delhi-110018 Email: nranrang.associates@gmail.com Phone: +91 98180 05470 Regn. No.: IBB/IPA-002/IP-N00794/2019-2020/12565 AFA Valid Upto : 30 June 2025
8. Last date for submission of claims	January 18, 2025

Notice is hereby given that **Colt Network Services India Private Limited** has commenced voluntary liquidation on **December 19, 2024** (Liquidation commencement date).
The Stakeholders of **Colt Network Services India Private Limited** are hereby called upon to submit a proof of their claims, on or before **January 18, 2025**, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Naaveen Narang
Liquidator, Colt Network Services India Private Limited
Date: 21.12.2024
Place: New Delhi
Registration No: IBB/IPA-002/IP-N00794/2019-2020/12565

"FORM NO. INC-26"
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)

Advertisement to be published in the newspaper for change of registered office of the Company from one state to another Before the Central Government Northern Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **Sixd Engineering Solutions Private Limited** having its registered office at C-38-A38 LP Mayapuri PH II New Delhi-110064,**Petitioner**

Notice is hereby given to the general public that the Applicant Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the situation clause II of its memorandum of association in terms of the special resolution passed at the Extra-Ordinary General Meeting held on December 10, 2024 to enable the Applicant Company for shifting its registered office from the "State of NCT of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Applicant Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post his/her/its objections supported by an affidavit stating the nature of his/her/its interest and grounds of opposition to the REGIONAL DIRECTOR, NORTHERN REGION, MINISTRY OF CORPORATE AFFAIRS, B-2 WING, 2ND FLOOR, PARYAVARAN BHAVAN, CGO COMPLEX, NEW DELHI-110003, within 14 (fourteen) days from the date of publication of this notice with copies to the Applicant Company at its current registered office address mentioned above and to the below mentioned communication address of the Applicant company.

Communication Address:
SIXD ENGINEERING SOLUTIONS PRIVATE LIMITED
CIN: U75220DL2006PTC156271
Regd. Office: C-38-A38 LP Mayapuri PH II New Delhi-110064
E-Mail: pavan.kumar@sixdindia.com

For and on behalf of the Applicant Company
Sixd Engineering Solutions Private Limited
Sd/-
AKASH RANA
Director
DIN: 02941899

Place: Delhi
Date: 21.12.2024

"FORM NO. INC-26"
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)

Advertisement to be published in the newspaper for change of registered office of the Company from one state to another Before the Central Government Northern Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **R.P. Goyal & Sons Private Limited** having its registered office at Unit No 322, Third Floor, Ring Road Mall, Plot No 21, Manglam Place, Sector 3, Rohini, Rithala, Delhi-110065,**Petitioner**

Notice is hereby given to the general public that the Applicant Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the situation clause II of its memorandum of association in terms of the special resolution passed at the Extra-Ordinary General Meeting held on December 10, 2024 to enable the Applicant Company for shifting its registered office from the "State of NCT of Delhi" to the "State of Gujarat".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Applicant Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post his/her/its objections supported by an affidavit stating the nature of his/her/its interest and grounds of opposition to the REGIONAL DIRECTOR, NORTHERN REGION, MINISTRY OF CORPORATE AFFAIRS, B-2 WING, 2ND FLOOR, PARYAVARAN BHAVAN, CGO COMPLEX, NEW DELHI-110003, within 14 (fourteen) days from the date of publication of this notice with copies to the Applicant Company at its current registered office address mentioned above and to the below mentioned communication address of the Applicant company.

Communication Address:
R.P. GOYAL & SONS PRIVATE LIMITED
CIN: U74999DL2020PTC366501
Regd. Office: Unit No 322, Third Floor, Ring Road Mall, Plot No 21, Manglam Place, Sector 3, Rohini, Rithala, Delhi-110065
E-Mail: rpgsmbor@gmail.com

For and on behalf of the Applicant Company
R. P. Goyal & Sons Private Limited
Sd/-
Naman Goyal
Director
DIN: 09471343

Place: Delhi
Date: 21.12.2024

FORM NO. [See Regulation 33(2)]
By Regd. A/D, Dasti failing which by Publication.

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL DELHI(DRT 3)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE 53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.
RC/7/2024 12-12-2024

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED AND ORS
Versus
MS KLG SYSTEL LTD AND ORS

To,
(C01) SMT PUSHPLATA GOEL (D3) LEGAL HEIR OF LATE SH K L GOEL, G3/18 DLF PHASE-I, GURGAON HARYANA -
(C02) SMT UPASANA GOEL (D4) G3/18 DLF PHASE-I, GURGAON HARYANA -
(C03) SMT ADITI GOEL (D5) G3/18 DLF PHASE-I, GURGAON HARYANA -
(C04) SMT RITU GOEL (D6) G3/18 DLF PHASE-I, GURGAON HARYANA -
(C05) M/S VASUDHA COMPUTERS PVT LTD (D7) G3/18 DLF PHASE-I, GURGAON HARYANA -
(C06) SH KUMUD GOEL (D2) 3/18 DLF PHASE-I, GURGAON HARYANA -

Whereas you the was ordered by the Presiding Officer of DEBTS RECOVERY TRIBUNAL DELHI(DRT 3) who had issued the Recovery Certificate dated 18/04/2024 in TA/244/2022 to pay to the Applicant Bank's/Financial Institution(s) Name of applicant, the sum of Rs 5052995872.25 (Rupees Five Hundred & Five Crore Twenty Nine Lakhs Ninety Five Thousands Eight Hundred Seventy Two And Paise Twenty Five Only) along with pendentite and future interest @ 10% w.e.f. 26/09/2022 till realization and costs of Rs 150005 (Rupees One Lakh Fifty Thousands Five Only), and whereas the said has not been paid, the undersigned has ordered the sale of undermentioned immovable / immovable property.

2. You are hereby informed that the 14/01/2025 at 10.30 A.M. has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attached to the said properties or any portion thereof.

Specification of property.
Property with a negative lien at Office 301, 3rd Floor, Plot No. 67, Pujit Plaza, Sector 11, CBD Belapur, Navi Mumbai (built-up area: 1840 sq. ft.)
Given under my hand and the seal of the Tribunal, on this date: 17/12/2024

SEAL Recovery Officer
DEBTS RECOVERY TRIBUNAL DELHI(DRT 3)

HDFC BANK
HDFC Bank Limited
Branch : The Capital Court, Munirka, Olof Palme Marg, Outer Ring Road, New Delhi-110 067
Tel. : 011-41596568, CIN L65920MH1994PLC080618, Website: www.hdfcbank.com

POSSESSION NOTICE

Whereas the Authorised Officer of **HDFC Bank Limited** (erstwhile **HDFC Limited** having amalgamated with **HDFC Bank Limited** by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (**HDFC**), under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following Borrower(s) / Legal Heir(s) / Legal Representative(s) / Mortgagee(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrower(s)	Outstanding Dues	Date of Demand Notice	Date & Type of Possessions	Description of Immovable Property / Secured Asset
1.	MR RAJAT GOEL & MR RADHESHYAM	Rs. 20,81,555/- (Rupees Twenty Lakh Eighty-One Thousand Five Hundred and Fifty Five Only) Due as on 31-JULY-2024*	28-AUG-2024	19-DEC-2024 (Symbolic Possession)	HOUSE BUILT ON PLOT NO. 11, KHASRA NO. 382M, GRAM FAFRANA MARUF MOHALLA SHREE SHYAM CITI, PARGANA JALALABAD, TEHSIL MODINAGAR & DISTT. GHAZIABAD, U T T A R P R A D E S H A N D CONSTRUCTION THEREON PRESENT AND FUTURE
2.	MR. ABHISHEK	Rs. 23,04,235/- (Rupees Twenty-Three Lakh Four Thousand Two Hundred and Thirty Five Only) Due as on 30-NOV-2021*	28-DEC-2021	17-DEC-2024 (Physical Possession)	FIRST FLOOR BUILT ON PLOT NO. 19, KHASRA NO. 834, SANJEEVNI ESTATE COLONY, MODINAGAR, VILLAGE SIKRI KHURD, PARGANA JALALABAD TEHSIL MODINAGAR DISTRICT GHAZIABAD A LONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH AND CONSTRUCTION THEREON PRESENT AND FUTURE
3.	MRS NITU SINGH	Rs. 20,75,924/- (Rupees Twenty Lakh Seventy-Five Thousand Nine Hundred and Twenty Four Only) Due as on 31-MAY-2023*	07-JUNE-2023	19-DEC-2024 (Physical Possession)	RESIDENTIAL FLAT AT 2nd FLOOR BUILT ON PLOT NO. 136, KHASRA NO. 834, SANJEEVNI ESTATE MODINAGR, GRAM SIKRI KHURD, PRAGANA JALALABAD, TEHSIL MODI NAGAR, DISTRICT GHAZIABAD, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND AND CONSTRUCTION THEREON PRESENT AND FUTURE

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the the Borrower(s) mentioned hereinabove has failed to repay the amounts due, notice is hereby given to the Borrower(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of **HDFC** has taken **Symbolic Possession of Immovable Property / Secured Asset mentioned at Serial No. 1 and Physical Possession of Immovable Property / Secured Asset mentioned at Serial No. 2 & Serial No.3** in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The Borrower(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid immovable properties / secured assets and any dealings with the said Immovable Property / Secured Asset will be subject to the mortgage of **HDFC**.

Borrower(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Copies of the Panchanama drawn and Inventory made are available with the undersigned, and the said Borrower(s) is/are requested to collect the respective copy from the undersigned on any working day during normal office hours.

Place: DELHI N.C.R. For **HDFC Bank Ltd.**
Date : 20-DEC-2024 **Sd/-**
Authorised Officer

Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ANGLE INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	ANGLE INFRASTRUCTURE PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	30th April, 2010
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45400DL2010PTC202194
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Unit No. 201, Elegance Tower, Plot No. 8, Jasola, New Friends Colony, South Delhi, New Delhi, Delhi, India, 110025
6. Insolvency commencement date in respect of Corporate Debtor	19th December, 2024
7. Estimated date of closure of insolvency resolution process	17th June, 2025 (180 days from the date of CIRP order)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Sarvesh Kashyap Reg. No.: IBB/IPA-002/IP-N00127/2017-18/10296 AFA Valid Upto : 30.06.2025
9. Address & email of the interim resolution professional, as registered with the board	Kashyap & Associates, 101, Nipun Plaza, Sector-1, (Near Max Hospital) Vaishali, Ghaziabad-201019 Email : sarvesh_dam@yahoo.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Kashyap & Associates, 101, Nipun Plaza, Sector-1, (Near Max Hospital) Vaishali, Ghaziabad-201019 Email : anglecirp@gmail.com
11. Last date for submission of claims	January 2, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Class of Creditors - Alotees under Real Estate Project.
13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	1. Mr. Rajesh Kumar Parakh Regn. No. IBB/IPA-001/IP-P00272/2017-2018/10516 2. Mr. Rakesh Kumar Jain Regn. No. IBB/IPA-002/IP-N00053/2017-18/10105 3. Mr. Aishwarya Mohan Gahra Regn. No. IBB/IPA-002/IP-N00135/2017-2018/10351
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://bbi.gov.in/home/downloads Physical Address: As above at Sr. No. 10 (b) https://drive.google.com/drive/folders/198YkKbzhHAUSJUpSySL3acoXhw_PN1k7usp?drive_link

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Angle Infrastructure Private Limited** on **19th December, 2024**.

The creditors of **Angle Infrastructure Private Limited**, are hereby called upon to submit their claims with proof on or before **January 2, 2025** to the interim resolution professional at the address mentioned against item 9.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No.12, shall indicate its choice of an authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Alotees under Real Estate Project) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sarvesh Kashyap
Interim Resolution Professional for Angle Infrastructure Private Limited
Date : 20.12.2024
Place: Ghaziabad
Regn. No.: IBB/IPA-002/IP-N00127/2017-18/10296

FORM NO.3 [See Regulation-15(1)(a)] / 16(3)
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor SCO 33-34-35 Sector-17A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)

Case No: OA / 1001 / 2024

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh. No.: 24120

CENTRAL BANK OF INDIA
VS
SUSHMA SUSHMA

To,
(1) **SUSHMA SUSHMA D/W/S/O - SUKHRAMPAL**, R/O H. NO.305, VILLAGE SUSHMA WIFE OF SHRI SUKHRAMPAL, R/O H. NO.305, VILLAGE AEHRI TEHSIL AND DISTRICT JHAJJAR HARYANA-124108, JHAJJAR, HARYANA - 124108.
(2) **SATPAL**, VILLAGE AEHRI, JHAJJAR, HARYANA - 124108.
(3) **KAVITA**, VILLAGE AEHRI, JHAJJAR, HARYANA - 124108.

SUMMONS

WHEREAS, OA / 1001 / 2024 was listed before Hon'ble Presiding Officer / Registrar on 14/10/2024.

WHEREAS this Hon'ble Tribunal is pleased to issue summons / notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of Debts of Rs.26,73,650.06 (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under :-

(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before **Registrar on 08/01/2025 at 10:30 A.M.** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 17/10/2024.

SEAL OF Signature of the Officer Authorized to issue Summons
Note: Strike out whichever is not applicable.

Bandhan AMC Limited (Formerly known as IDFC Asset Management Company Limited)
CIN: U65993MH1999PLC123191
Regd. Office Address: 6th Floor, Tower 1C, One World Center, Senapati Bapat Marg, Prabhadevi (W), Mumbai - 400 013. Phone: +91-22-6628 9999, Email: investormf@bandhanamc.com
Website: www.bandhanmutual.com, www.bandhanamc.com

Notice-cum-Addendum no. 74 of 2024 (Contd.)

Change in the Name and other features including fundamental attributes of Bandhan All Seasons Bond Fund of Bandhan AMC Limited (formerly IDFC Asset Management Company Limited) (Contd.)

Particulars	Existing Scheme Features	Proposed Scheme Features
Scheme specific risk factors	<ul style="list-style-type: none"> While the scheme endeavors to give Income Distribution cum capital withdrawal on a monthly basis, the ability for payment of the same will be dependent on the scheme having distributable surplus. Accordingly, investors may not get Income Distribution cum capital withdrawal in certain months in case distributable surplus is not available. While the Scheme will invest in an open ended fund, investors are requested to note that any steps taken by the underlying fund like imposing a freeze on redemption or winding up of the underlying fund will have an impact on the investors of Bandhan All Seasons Bond Fund including but not limited to impact on the redemptions placed by the investors in of Bandhan All Seasons Bond Fund. 	<ul style="list-style-type: none"> As the Fund of Funds scheme may shift the weightage of investments between schemes into which it invests, the expenses charged being dependent on the structure of the underlying schemes (being different) may lead to a non- uniform charging of expenses over a period of time. As the Fund of Funds (FOF) factsheets and disclosures of portfolio will be limited to providing the particulars of the schemes invested at FOF level, investors may not be able to obtain specific details of the investments of the underlying schemes. The NAV of the scheme to the extent invested in Money market securities, are likely to be affected by changes in the prevailing rates of interest which may affect the value of the Scheme's holdings and thus the value of the Scheme's Units. Investment decisions made by the AMC may not always be profitable. In the event of receipt of an inordinately large number of redemption requests and inability of the Underlying Scheme to generate enough liquidity because of market conditions, there may be delays in redemption of units. While the scheme endeavors to give Income Distribution cum capital withdrawal on a monthly basis, the ability for payment of the same will be dependent on the scheme having distributable surplus. Accordingly, investors may not get Income Distribution cum capital withdrawal in certain months in case distributable surplus is not available. While the Scheme will invest in an open ended fund, investors are requested to note that any steps taken by the underlying fund like imposing a freeze on redemption or winding up of the underlying fund will have an impact on the investors of Bandhan Income Plus Arbitrage Fund of Fund including but not limited to impact on the redemptions placed by the investors in of Bandhan Income Plus Arbitrage Fund of Fund.

*Considered as Fundamental Attribute Change (FAC)
All other features of the Scheme except those mentioned above and changes as per any regulatory provisions, will remain unchanged.
The above proposal is a change in Fundamental Attributes of the specified scheme as per Regulation 18(15A) and 25(26) of the SEBI (Mutual Funds) Regulations, 1996.
In line with regulatory requirements, for scheme where a change in fundamental attributes is being proposed, we are offering an exit window ("Exit Option") to the Unit holders of 32 days from December 27, 2024 to January 27, 2025 (both days inclusive) ("Exit Option Period"). These changes will be effective from January 28, 2025 ("Effective Date"). During the Exit Option Period, unit holders not consenting to the change may either switch to any other scheme of Bandhan Mutual Fund or redeem their investments at applicable Net Asset Value without payment of exit load subject to provisions of applicable cut-off time as stated in the Scheme Information Document of the Scheme. All transaction requests received on or after January 28, 2025 will be subject to applicable exit load (if any), as may be applicable to the Scheme. Please note that unit holders who do not opt for redemption / Switch requests, if any, may be lodged at any of the Official Points of Acceptance of Bandhan Mutual Fund.
The above information is also available on the website of Bandhan Mutual Fund viz., www.bandhanmutual.com.
Unit holders who have pledged / encumbered their units will not have the option to exit unless they submit a letter of release of their pledges / encumbrances prior to submitting their redemption / switch requests.
It may be noted that the offer to exit is purely optional and not compulsory. If the Unit holder has no objection to the aforesaid change, no action is required to be taken and it would be deemed that such Unit holder has consented to the aforesaid change.
Please note that unit holders who do not opt for redemption on or before January 27, 2025 (upto 3.00 p.m.) shall be deemed to have consented to the changes specified herein above and shall continue to hold units in the Scheme of Bandhan Mutual Fund. In case the unit holders disagree with the aforesaid changes, they may redeem all or part of the units in the Scheme of Bandhan Mutual Fund by exercising the Exit Option, without exit load within the Exit Option Period by submitting a redemption request online or through a physical application form at any official point of acceptance/investor service center of the AMC or to the depository participant (DP) (in case of units held in Demat mode). Unit holders can also submit the normal redemption form for this purpose.
The unit holders of the Scheme are also being individually informed about the aforementioned details on proposed scheme features through a separate written communication. In case the unit holder has not received the written communication, investor can contact our customer care / investor service centre or visit our website i.e., www.bandhanmutual.com.
This Notice cum Addendum forms an integral part of the SID and KIM of the Scheme from time to time. All the other terms and conditions of the SID and KIM, read with the addenda issued from time to time will remain unchanged

Place : Mumbai
Date : December 20, 2024

For Bandhan AMC Limited
(formerly IDFC Asset Management Company Limited)
(Investment Manager to Bandhan Mutual Fund)
(formerly IDFC Mutual Fund)

Sd/-
Authorised Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

Bandhan Mutual Fund

Bandhan AMC Limited (Formerly known as IDFC Asset Management Company Limited)
CIN: U65993MH1999PLC123191
Regd. Office Address: 6th Floor, Tower 1C, One World Center, Senapati Bapat Marg, Prabhadevi (W), Mumbai - 400 013. Phone: +91-22-6628 9999, Email: investormf@bandhanamc.com
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Notice-cum-Addendum no. 74 of 2024 (Contd.)

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The unit holders of the Scheme are also being individually informed about the aforementioned details on proposed scheme features through a separate written communication. In case the unit holder has not received the written communication, investor can contact our customer care / investor service centre or visit our website i.e., www.bandhanmutual.com.
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Place : Mumbai
Date : December 20, 2024

For Bandhan AMC Limited
(formerly IDFC Asset Management Company Limited)
(Investment Manager to Bandhan Mutual Fund)
(formerly IDFC Mutual Fund)

Sd/-
Authorised Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

Bandhan Mutual Fund

Bandhan Mutual Fund

